

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mahagun (India) Private Limited
2.	Date of incorporation of corporate debtor	26.09.1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC072752
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-227, Vivek Vihar, Phase 1, East Delhi, Delhi-110095. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Vaishali, Ghaziabad, Uttar Pradesh, 201010
6.	Insolvency commencement date in respect of corporate debtor	05.08.2025 (Order copy Received on 06.08.2025)
7.	Estimated date of closure of insolvency resolution process	01.02.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Babulal Agarwal Registration No: IBBI/IPA001/IP-P00980/2017-2018/11613
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 E-mail- manojagarwal20@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At. 605, 6 th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. E-mail- cirp.mahagun@gmail.com
11.	Last date for submission of claims	19.08.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class of Creditors – Allotees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Name: Vekas Kumar Garg Reg No.: IBBI/IPA-002/IP-N00738/2018-2019/12291 Name: Mohit Goyal Reg No.: IBBI/IPA-001/IP-P-02395/2021-2022/13636 Name: Mohit Chawla Reg No.: IBBI/IPA-001/IP-P00524/2017-2018/10949
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19s6zFukh1WSgP41Q2IiwUvJ3zyvw0MPv?usp=sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB – 112(ND)/2025 on 05.08.2025 (Order Copy Received on 06.08.2025).

The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allotees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**Manoj Kumar Babulal Agarwal
Interim Resolution Professional**

Reg No. IBBI/IPA001/IP-P00980/2017-2018/11613

Authorisation for assignment(AFA): AA1/11613/02/311225/107996

Validity for Authorisation of Assignment: 31.12.2025

Address Registered with IBBI: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018

Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.

Reg Email Id: manojagarwal20@gmail.com

Process Specific Email Id for correspondence: cirp.mahagun@gmail.com

Date: 07.08.2025, **Place:** Pune

UPL Limited
 CIN: L24219GJ1985PLC025132
 Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
 Tel.: +91 260 2432716 | Email: upl.investors@upl-ltd.com | Website: www.upl-ltd.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from **July 7, 2025 till January 6, 2026**.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents/process/otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall only be included in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the **Registrar and Share Transfer Agent (RTA)** of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at: **MUFG Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India. Tel. No.: +91 8108114949, E-mail: ml.helpdesk@in.mpmis.mufg.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUFG Intime India Private Limited. The Company's website www.upl-ltd.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
 Sd/-
Sandeep Deshmukh
 Company Secretary & Compliance Officer
 (ACS 10946)

Place: Mumbai
 Date: August 08, 2025

LERTHAI FINANCE LIMITED
 CIN: L65100KA1979PLC061580
 Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
 E-mail id: company@lerthaifinance.com, Website http://www.lerthaifinance.com/

NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

- The 46th Annual General Meeting ("AGM") of the members of Lerthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In Compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.
- The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.
- In compliance with the circulars, the Electronic copy of Notice of AGM and Annual report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lerthaifinance.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: https://instavote.lintime.co.in. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).
- Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the businesses as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").
- The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.
- Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website https://instavote.lintime.co.in and logging-in by using your existing user ID and password.
- In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and instavote e-voting manual available at https://instavote.lintime.co.in or write an e-mail to instameet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
 Place: Bangalore

For Lerthai Finance Limited
 Sd/-
Sneha Khandelwal
 Company Secretary and Compliance Officer

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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RELEVANT PARTICULARS

1. Name of corporate debtor	Mahagun (India) Private Limited
2. Date of incorporation of corporate debtor	26.09.1995
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC027252
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-227, Vvek Vihar, Phase 1, East Delhi, Delhi-110095. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Wazirpur, Ghazabad, Uttar Pradesh, 201010
6. Insolvency commencement date in respect of corporate debtor	05.08.2025 (Order copy Received on 06.08.2025)
7. Estimated date of closure of insolvency resolution process	01.02.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Babulal Agarwal Registration No: IBI/PA001/IP-P00980/2017-2018/11613
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 E-mail: manojagarwal20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At, 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. E-mail: crp.mahagun@gmail.com
11. Last date for submission of claims	19.08.2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Class of Creditors - Allottees under Real Estate Project.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1) Name: Vekas Kumar Gang Reg No.: IBI/PA-002/IP-N00738/2018-2019/12291 2) Name: Mohit Goisl Reg No.: IBI/PA-001/IP-P-02395/2021-2022/13636 3) Name: Mohit Chawla Reg No.: IBI/PA-001/IP-P00524/2017-2018/10949
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://bbi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19s6zFukh1WSgP41Q2iWJvJ3z9yWOMPVh9sp-sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112/NDI/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Babulal Agarwal Interim Resolution Professional
 Reg No. IBI/PA001/IP-P00980/2017-2018/11613
Authorisation for assignment(AFA): AA/11613/02/311225/107996
Validity for Authorisation of Assignment: 31.12.2025
Address Registered with IBI: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Reg Email id: manojagarwal20@gmail.com
Process Specific Email Id for correspondence: crp.mahagun@gmail.com
 Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
 Regd. Office: 502, Skyton, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
 Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
 Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
 E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1956PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/ year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/ year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/ year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/ year [Comprising Profit for the period/ year (after tax) and Other Comprehensive Income (after tax)]	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under:

(₹ in Lakh)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/(Loss) for the period/ year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/(Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Notes: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
 Sd/-
Raj K Chandaria
 Chairman & Managing Director

Place: Mumbai
 Date: August 7, 2025

B.C. POWER CONTROLS LIMITED
 CIN: L31300DL2008PLC179414
 Regd. Office: 7A/39, WEA Channa Market, Karol Bagh, New Delhi-110005
 Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of quarterly/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
 For B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place: New Delhi
 Date: 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of quarterly/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
 For B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place: New Delhi
 Date: 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
 Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi- 682036, Kerala, India
 CIN: L25111KL1959PLC009300
 Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
 Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

Sl. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
 Sd/-
ONKAR KANWAR
 CHAIRMAN

Place: New Delhi
 Date: August 7, 2025

IndusInd Bank
IndusInd Bank Limited
 CIN: L65191PN1994PLC076333
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
 Tel.: (020) 6901 9000
Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/ MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) as on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

- The Members will not be able to cast their vote electronically beyond the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.
- Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.
- Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.
- Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.
- Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.
- Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre - Senior Manager at evoting@nsdl.com.

The Results of the e-Voting shall be declared and submitted to the Stock Exchanges, within two working days of the conclusion of the Annual General Meeting of the Bank pursuant to Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations').

For IndusInd Bank Limited
 Sd/-
Anand Kumar Das
 Company Secretary
 (F6950)

Place: Mumbai
 Date: August 07, 2025

UPL Limited
CIN: L24219GJ1959PLC025132
Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
Tel.: +91 260-2432716 | Email: upl.investors@upl-ltd.com | Website: www.upl-ltd.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PO/DP/CIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of six (6) months, i.e., from July 7, 2025 till January 6, 2026.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents processor otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall only be issued in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the Registrar and Share Transfer Agent (RTA) of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at: **MUFUG Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India, Tel. No. +91 8108114949, E-mail: rtm_helpdesk@in.mpmns.mufug.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUFUG Intime India Private Limited. The Company's website www.upl-ltd.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
Sd/-
Sandeep Deshmukh
Company Secretary & Compliance Officer
(ACS 10946)

Place: Mumbai
Date: August 08, 2025

LERTHAI FINANCE LIMITED
CIN: L65100KA1979PLC061580
Regd. Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
E-mail id - company@lerthaifinance.com, Website <http://www.lerthaifinance.com/>

NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

- The 46th Annual General Meeting ("AGM") of the members of Lerthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.
- The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.
- In compliance with the circulars, the Electronic copy of Notice of AGM and Annual report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lerthaifinance.com, website of BSE at www.bseindia.com and website of MUFUG Intime India Pvt. Ltd.: <https://instavote.linkintime.co.in>. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).
- Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the business as set forth in the AGM Notice through electronic voting system of MUFUG Intime India Pvt. Ltd. ("remote e-voting").
- The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.
- Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website <https://instavote.linkintime.co.in> and logging-in by using your existing user ID and password.
- In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and Instavote e-voting manual available at <https://instavote.linkintime.co.in> or write an e-mail to instanet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
Place: Bangalore

For Lerthai Finance Limited
Sd/-
Sneha Khandewal
Company Secretary and Compliance Officer

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

- Name of corporate debtor: Mahagun (India) Private Limited
- Date of incorporation of corporate debtor: 26.09.1995
- Authority under which corporate debtor is incorporated / registered: ROC Delhi
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U74899DL1995PT0072752
- Address of the registered office and principal office (if any) of corporate debtor: Registered Office: C-227, Vivek Vihar, Phase 1, East Delhi, Delhi-110095. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Vashi, Ghaziabad, Uttar Pradesh, 201010
- Insolvency commencement date in respect of corporate debtor: 06.08.2025 (Order copy Received on 06.08.2025)
- Estimated date of closure of insolvency resolution process: 01.02.2026
- Name and registration number of the insolvency professional acting as interim resolution professional: Name: Manoj Kumar Babulal Agarwal Registration No: ISB/IPA001/IPA00980/2017-2018/11613 Address: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018. Email: manojagarwal20@gmail.com
- Address and e-mail to be used for correspondence with the interim resolution professional: Address: Fivn Turnaround Restructuring Private Limited Situated At: 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. Email: crip.mahagun@gmail.com
- Last date for submission of claims: 30.08.2025
- Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional: Class of Creditors - Allottees under Real Estate Project
- Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): 1) Name: Veekas Kumar Gang Reg No: ISB/IPA002/IPA00738/2018-2019/12291 2) Name: Mohit Goyal Reg No: ISB/IPA-001/IPA-02395/2021-2022/13636 3) Name: Mohit Chawla Reg No: ISB/IPA-001/IPA00524/2017-2018/10949
- (a) Relevant Forms and (b) Details of authorized representatives are available at: a. Web link: <https://ibbi.gov.in/en/home/downloads> b. Link: <https://drive.google.com/drive/folders/19e5zFukh1WSgP41Q2kLwU3zwyw0MPV?usp=sharing>

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112/NDI/2025 on 06.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 30.08.2025 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Babulal Agarwal Interim Resolution Professional
Reg No. ISB/IPA001/IPA00980/2017-2018/11613
Authorisation for assignment(AFA): A41/11613/02/311225/207996
Validity for Authorisation of Assignment: 31.12.2025
Address Registered with IBBI: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
Correspondence Address: Fivn Turnaround Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Reg Email Id: manojagarwal20@gmail.com
Process Specific Email Id for correspondence: crip.mahagun@gmail.com
Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
Regd. Office: 502, Skyton, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1959PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/ year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/ year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/ year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/ year (Comprising Profit for the period/ year (after tax) and Other Comprehensive Income (after tax))	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under :

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/ (Loss) for the period/ year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/ (Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Notes: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited

Raj K Chandaria
Chairman & Managing Director

Place : Mumbai
Date : August 7, 2025

B.C. POWER CONTROLS LIMITED
CIN: L31300DL2008PLC179414
Regd. Office: 7A/39, WEA Channa Market, Karol Bagh, New Delhi-110005
Website: www.bcpowercontrols.com, E-mail: info@bcgroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended		Year Ended	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes : The above is an extract of the detailed format of format of quarter/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL - www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED

Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN -08639491

Place : New Delhi
Date : 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended		Year Ended	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes : The above is an extract of the detailed format of format of quarter/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL - www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED

Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN -08639491

Place : New Delhi
Date : 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi- 682036, Kerala, India
CIN: L25111KL1959PLC009300
Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

SL No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.

Sd/-
ONKAR KANWAR
CHAIRMAN

Place : New Delhi
Date : August 7, 2025

IndusInd Bank
IndusInd Bank Limited
CIN: L65191PN1994PLC076333
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
Tel.: (020) 6901 9000
Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/MUFUG Intime India Private Limited (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) as on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUFUG Intime India Private Limited (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

- The Members will not be able to cast their vote electronically beyond the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.
- Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.
- Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.
- Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.
- Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.
- Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre - Senior Manager at evoting@nsdl.com.

The Results of the e-Voting shall be declared and submitted to the Stock Exchanges, within two working days of the conclusion of the Annual General Meeting of the Bank pursuant to Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations').

For IndusInd Bank Limited
Sd/-
Anand Kumar Das
Company Secretary
(F6950)

Place: Mumbai
Date: August 07, 2025

UPL Limited
 CIN: L24219GJ1985PLC025132
 Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
 Tel.: +91 260-2432716 | Email: uplinvestors@upl-ltd.com | Website: www.upl-ltd.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/CIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from **July 7, 2025 till January 6, 2026**.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents process/or otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall be included in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the **Registrar and Share Transfer Agent (RTA)** of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at: **MUFG Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India. Tel. No.: +91 8108114949, E-mail: ml.helpdesk@in.mgms.mufg.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUFG Intime India Private Limited. The Company's website www.upl-ltd.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
 Sd/-
Sandeep Deshmukh
 Company Secretary & Compliance Officer
 (ACS 10946)

Place: Mumbai
 Date: August 08, 2025

LERTHAI FINANCE LIMITED
 CIN: L65100KA1979PLC061580
 Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
 E-mail id: company@lerthaifinance.com, Website http://www.lerthaifinance.com/

NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

- The 46th Annual General Meeting ("AGM") of the members of Lerthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.
- The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.
- In compliance with the circulars, the Electronic copy of Notice of AGM and Annual report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lerthaifinance.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: https://instavote.lintime.co.in. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).
- Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the businesses as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").
- The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.
- Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website https://instavote.lintime.co.in and logging-in by using your existing user ID and password.
- In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and instavote e-voting manual available at https://instavote.lintime.co.in or write an e-mail to instameet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
 For Lerthai Finance Limited
 Sd/-
Sneha Khandelwal
 Company Secretary and Compliance Officer

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Mahagun (India) Private Limited
2. Date of incorporation of corporate debtor	26.09.1995
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC027252
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-227, Vvek Vihar, Phase 1, East Delhi, Delhi-110095. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Wazirpur, Ghazabad, Uttar Pradesh, 201010
6. Insolvency commencement date in respect of corporate debtor	05.08.2025 (Order copy Received on 06.08.2025)
7. Estimated date of closure of insolvency resolution process	01.02.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Babulal Agarwal Registration No: IBI/PA001/IP-P00980/2017-2018/11613
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 E-mail: manojagarwal20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At, 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. E-mail: crp.mahagun@gmail.com
11. Last date for submission of claims	19.08.2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Class of Creditors - Allotees under Real Estate Project.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1) Name: Vekas Kumar Gang Reg No.: IBI/PA-002/IP-N00738/2018-2019/12291 2) Name: Mohit Goyal Reg No.: IBI/PA-001/IP-P-02395/2021-2022/13636 3) Name: Mohit Chawla Reg No.: IBI/PA-001/IP-P00524/2017-2018/10949
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://bbi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19s6zFukh1WSgP41Q2iWJvJ3z9yWOMPVhsp-sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112/ND/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall identify its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allotees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Babulal Agarwal Interim Resolution Professional
 Reg No. IBI/PA001/IP-P00980/2017-2018/11613
 Authorisation for assignment(AFA): AA/11613/02/311225/107996
 Validity for Authorisation of Assignment: 31.12.2025
 Address Registered with IBI: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
 Correspondence Address: Finvin Turnaround Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
 Reg Email id: manojagarwal20@gmail.com
 Process Specific Email Id for correspondence: crp.mahagun@gmail.com
 Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
 Regd. Office: 502, Skyton, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
 Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
 Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
 E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1956PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/ year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/ year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/ year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/ year [Comprising Profit for the period/ year (after tax) and Other Comprehensive Income (after tax)]	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under:

(₹ in Lakh)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/ (Loss) for the period/ year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/ (Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Notes: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
 Sd/-
Raj K Chandaria
 Chairman & Managing Director

Place : Mumbai
 Date : August 7, 2025

B.C. POWER CONTROLS LIMITED
 CIN: L31300DL2008PLC179414
 Regd. Office: 7A/39, WEA Channa Market, Karol Bagh, New Delhi-110005
 Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of quarterly/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place : New Delhi
 Date : 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of quarterly/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place : New Delhi
 Date : 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
 Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi- 682036, Kerala, India
 CIN: L25111KL1959PLC009300
 Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
 Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

Sl. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
 Sd/-
ONKAR KANWAR
 CHAIRMAN

Place : New Delhi
 Date : August 7, 2025

IndusInd Bank
IndusInd Bank Limited
 CIN: L65191PN1994PLC076333
 Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
 Tel.: (020) 6901 9000
 Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
 E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/ MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) as on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

- The Members will not be able to cast their vote electronically beyond the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.
- Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.
- Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.
- Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.
- Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.
- Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre - Senior Manager at evoting@nsdl.com.

The Results of the e-Voting shall be declared and submitted to the Stock Exchanges, within two working days of the conclusion of the Annual General Meeting of the Bank pursuant to Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations').

For IndusInd Bank Limited
 Sd/-
Anand Kumar Das
 Company Secretary
 (F6950)

Place: Mumbai
 Date: August 07, 2025

UPL Limited
CIN: L24219GJ1985PLC025132
Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
Tel.: +91 260-2432716 | Email: uplinvestors@upl-fid.com | Website: www.upl-fid.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from July 7, 2025 till January 6, 2026.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents process/or otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall only be issued in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the Registrar and Share Transfer Agent (RTA) of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at: **MUGF Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India, Tel. No.: +91 8108114949, E-mail: mt.helpdesk@in.mgms.mugf.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUGF Intime India Private Limited. The Company's website www.upl-fid.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
Sd/-
Sandeep Deshmukh
Company Secretary & Compliance Officer
(ACS 10946)
Place: Mumbai
Date: August 08, 2025

LERTHAI FINANCE LIMITED
CIN: L65100KA1979PLC061580
Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
E-mail id- company@lertthai.com, Website http://www.lertthai.com
NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

1. The 46th Annual General Meeting ("AGM") of the members of Lertthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In Compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.

2. The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.

3. In compliance with the circulars, the Electronic copy of Notice of AGM and Annual Report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lertthai.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: https://instavote.lintime.com.in. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).

4. Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the businesses as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").

5. The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.

6. Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website https://instavote.lintime.com.in and logging-in by using your existing user ID and password.

7. In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and instavote e-voting manual available at https://instavote.lintime.com.in or write an e-mail to instavote@linkintime.com or call on 022-49186175.
Date: 08-08-2025
Place: Bangalore

For Lertthai Finance Limited
Sd/-
Sneha Khandelwal
Company Secretary and Compliance Officer

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor: **Mahagun (India) Private Limited**
2. Date of incorporation of corporate debtor: 26.09.1995
3. Authority under which corporate debtor is incorporated / registered: ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U74899DL1995PC072752
5. Address of the registered office and principal office (if any) of corporate debtor: **Registered Office:** C-227, Vivek Vihar, Phase 1, East Delhi, Delhi-110026. **Principal Office:** Mahagun Metro Mall, VC-3, Sector 3, Vashi, Ghatsabai, Uttar Pradesh, 201010

6. Insolvency commencement date in respect of corporate debtor: 05.08.2025 (Order copy Received on 06.08.2025)
7. Estimated date of closure of insolvency resolution process: 01.02.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional: **Name:** Manoj Kumar Babulal Agarwal **Registration No.:** IBI/PA001/IP-P00980/2017-2018/11613

9. Address and e-mail of the interim resolution professional, as registered with the Board: **Address:** Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 **E-mail:** manojagarwal20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional: **Address:** Finvin Turnaround Restructuring Private Limited Situated At: 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. **E-mail:** crp.mahagun@gmail.com

11. Last date for submission of claims: 19.08.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Class of Creditors - Allottees under Real Estate Project
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): 1) Name: Vikas Kumar Garg Reg No.: IBI/PA-002/IP-N00738/2018-2019/12291 2) Name: Mohit Goyal Reg No.: IBI/PA-001/IP-P02395/2021-2022/13636 3) Name: Mohit Chawla Reg No.: IBI/PA-001/IP-P00524/2017-2018/10949

14. (a) Relevant Forms and (b) Details of authorized representatives are available at: a. Web link: https://ibi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19e6cFukh1WSgP41Q2wUuJ3yvwOMPvNusp-sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112(NO)/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Manoj Kumar Babulal Agarwal Interim Resolution Professional
Reg No. IBI/PA001/IP-P00980/2017-2018/11613
Authorisation for assignment(AFA): AA1/11613/02/311225/107996
Validity for Authorisation of Assignment: 31.12.2025
Address Registered with IBI: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
Correspondence Address: Finvin Turnaround Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Reg Email Id: manojagarwal20@gmail.com
Process Specific Email Id for correspondence: crp.mahagun@gmail.com
Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
Regd. Office: 502, Skylon, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1956PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/year [Comprising Profit for the period/year (after tax) and Other Comprehensive Income (after tax)]	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under :

(₹ in Lakh)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/(Loss) for the period/year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/(Loss) for the period/year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/year	6,899	22,535	16,526	52,825

Note: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
Raj K Chandaria
Chairman & Managing Director
Place : Mumbai
Date : August 7, 2025

B.C. POWER CONTROLS LIMITED
CIN: L31300DL2008PLC179414
Regd. Office: 7A/39, WEA Channa Market, Karol Bagh, New Delhi-110005
Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes : The above is an extract of the detailed format of format of quarter/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN -08639491
Place : New Delhi
Date : 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes : The above is an extract of the detailed format of format of quarter/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN -08639491
Place : New Delhi
Date : 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi- 682036, Kerala, India
CIN: L25111KL1959PLC009300
Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

SL. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
Sd/-
ONKAR KANWAR
CHAIRMAN
Place : New Delhi
Date : August 7, 2025

IndusInd Bank
IndusInd Bank Limited
CIN: L65191PN1994PLC076333
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
Tel.: (020) 6901 9000
Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/MUGF Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) as on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUGF Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

The Members will not be able to cast their vote electronically before the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.

Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.

Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.

Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.

Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.

Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user

UPL Limited
 CIN: L24219GJ1985PLC025132
 Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
 Tel.: +91 260-2432716 | Email: uplinvestors@upl-ltd.com | Website: www.upl-ltd.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from **July 7, 2025 till January 6, 2026**.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents/process or otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall be included in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the **Registrar and Share Transfer Agent (RTA)** of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at: **MUFG Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India. Tel. No.: +91 8108114949, E-mail: ml.helpdesk@in.mpmis.mufg.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUFG Intime India Private Limited. The Company's website www.upl-ltd.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
 Sd/-
Sandeep Deshmukh
 Company Secretary & Compliance Officer
 (ACS 10946)

Place: Mumbai
 Date: August 08, 2025

LERTHAI FINANCE LIMITED
 CIN: L65100KA1979PLC061580
 Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
 E-mail id: company@lerthaifinance.com, Website http://www.lerthaifinance.com/

NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

- The 46th Annual General Meeting ("AGM") of the members of Lerthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.
- The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.
- In compliance with the circulars, the Electronic copy of Notice of AGM and Annual report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lerthaifinance.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: https://instavote.lintime.co.in. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).
- Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the businesses as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").
- The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.
- Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website https://instavote.lintime.co.in and logging-in by using your existing user ID and password.
- In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and instavote e-voting manual available at https://instavote.lintime.co.in or write an e-mail to instameet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
 For Lerthai Finance Limited
 Sd/-
Sneha Khandelwal
 Company Secretary and Compliance Officer

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Mahagun (India) Private Limited
2. Date of incorporation of corporate debtor	26.09.1995
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC027252
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-227, Vvek Vihar, Phase 1, East Delhi, Delhi-110095. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Wazirpur, Ghazabad, Uttar Pradesh, 201010
6. Insolvency commencement date in respect of corporate debtor	05.08.2025 (Order copy Received on 06.08.2025)
7. Estimated date of closure of insolvency resolution process	01.02.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Babulal Agarwal Registration No: IBI/PA001/IP-P00980/2017-2018/11613
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 E-mail: manojagarwal20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At, 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. E-mail: crp.mahagun@gmail.com
11. Last date for submission of claims	19.08.2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Class of Creditors - Allottees under Real Estate Project
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1) Name: Vekas Kumar Gang Reg No.: IBI/PA-002/IP-N00738/2018-2019/12291 2) Name: Mohit Goisl Reg No.: IBI/PA-001/IP-P-02395/2021-2022/13636 3) Name: Mohit Chawla Reg No.: IBI/PA-001/IP-P00524/2017-2018/10949
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://bbi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19s6zFukh1WSgP41Q2iWJvJ3zywOMPVhsp-sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112/NDI/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall identify its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Babulal Agarwal Interim Resolution Professional
 Reg No. IBI/PA001/IP-P00980/2017-2018/11613
 Authorisation for assignment(AFA): AA/11613/02/311225/107996
 Validity for Authorisation of Assignment: 31.12.2025
 Address Registered with IBI: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
 Correspondence Address: Finvin Turnaround Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
 Reg Email id: manojagarwal20@gmail.com
 Process Specific Email Id for correspondence: crp.mahagun@gmail.com
 Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
 Regd. Office: 502, Skyton, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
 Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
 Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
 E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1956PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/ year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/ year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/ year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/ year [Comprising Profit for the period/ year (after tax) and Other Comprehensive Income (after tax)]	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹ 1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under:

(₹ in Lakh)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/(Loss) for the period/ year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/(Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Notes: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
 Sd/-
Raj K Chandaria
 Chairman & Managing Director

Place : Mumbai
 Date : August 7, 2025

B.C. POWER CONTROLS LIMITED
 CIN: L31300DL2008PLC179414
 Regd. Office: 7A/39, WEA Channa Market, Karol Bagh, New Delhi-110005
 Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of quarterly/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place : New Delhi
 Date : 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of quarterly/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place : New Delhi
 Date : 07.08.2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PTL Enterprises Limited
 Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi-682036, Kerala, India
 CIN: L25111KL1959PLC009300
 Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
 Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

Sl. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
 Sd/-
ONKAR KANWAR
 CHAIRMAN

Place : New Delhi
 Date : August 7, 2025

IndusInd Bank
IndusInd Bank Limited
 CIN: L65191PN1994PLC076333
 Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
 Tel.: (020) 6901 9000
 Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
 E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/ MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

- The Members will not be able to cast their vote electronically beyond the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.
- Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.
- Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.
- Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.
- Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.
- Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre - Senior Manager at evoting@nsdl.com.

The Results of the e-Voting shall be declared and submitted to the Stock Exchanges, within two working days of the conclusion of the Annual General Meeting of the Bank pursuant to Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations').

For IndusInd Bank Limited
 Sd/-
Anand Kumar Das
 Company Secretary
 (F6950)

Place: Mumbai
 Date: August 07, 2025

UPL Limited
 CIN: L24219GJ1985PLC025132
 Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
 Tel.: +91 260 2432716 | Email: uplinvestors@upl-ltd.com | Website: www.upl-ltd.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/CIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from **July 7, 2025 till January 6, 2026**.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents process/or otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall also be included in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the **Registrar and Share Transfer Agent (RTA)** of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at: **MUFG Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India. Tel. No.: +91 8108114949, E-mail: ml.helpdesk@in.mgms.mufg.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUFG Intime India Private Limited. The Company's website www.upl-ltd.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
 Sd/-
Sandeep Deshmukh
 Company Secretary & Compliance Officer
 (ACS 10946)

Place: Mumbai
 Date: August 08, 2025

LERTHAI FINANCE LIMITED
 CIN: L65100KA1979PLC061580
 Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
 E-mail id: company@lerthaifinance.com, Website http://www.lerthaifinance.com/

NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

- The 46th Annual General Meeting ("AGM") of the members of Lerthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.
- The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.
- In compliance with the circulars, the Electronic copy of Notice of AGM and Annual report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lerthaifinance.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: https://instavote.lintime.co.in. A letter providing the weblink for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).
- Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the businesses as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").
- The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.
- Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website https://instavote.lintime.co.in and logging-in by using your existing user ID and password.
- In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and interactive e-voting manual available at https://instavote.lintime.co.in or write an e-mail to instameet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
 For Lerthai Finance Limited
 Sd/-
Sneha Khandelwal
 Company Secretary and Compliance Officer

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Mahagun (India) Private Limited
2. Date of incorporation of corporate debtor	26.09.1995
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC027252
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-227, Vvek Vihar, Phase 1, East Delhi, Delhi-110095. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Wazirpur, Ghazabad, Uttar Pradesh, 201010
6. Insolvency commencement date in respect of corporate debtor	05.08.2025 (Order copy Received on 06.08.2025)
7. Estimated date of closure of insolvency resolution process	01.02.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Babulal Agarwal Registration No: IBI/PA001/IP-P00980/2017-2018/11613
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 E-mail: manojagarwal20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At, 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. E-mail: crp.mahagun@gmail.com
11. Last date for submission of claims	19.08.2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Class of Creditors - Allotees under Real Estate Project.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1) Name: Vekas Kumar Garg Reg No.: IBI/PA-002/IP-N00738/2018-2019/12291 2) Name: Mohit Goyal Reg No.: IBI/PA-001/IP-P-02395/2021-2022/13636 3) Name: Mohit Chawla Reg No.: IBI/PA-001/IP-P00524/2017-2018/10949
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://bbi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19s6zFukh1WSgP41Q2iWuJvJ3nywOMPVhsp-sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112/NDI/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allotees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Babulal Agarwal Interim Resolution Professional
 Reg No. IBI/PA001/IP-P00980/2017-2018/11613
 Authorisation for assignment(AFA): AA/11613/02/311225/107996
 Validity for Authorisation of Assignment: 31.12.2025
 Address Registered with IBI: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
 Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
 Reg Email: manojagarwal20@gmail.com
 Process Specific Email Id for correspondence: crp.mahagun@gmail.com
 Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
 Regd. Office: 502, Skyton, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
 Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
 Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
 E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1956PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/ year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/ year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/ year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/ year [Comprising Profit for the period/ year (after tax) and Other Comprehensive Income (after tax)]	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under:

(₹ in Lakh)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/ (Loss) for the period/ year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/ (Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Notes: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
 Sd/-
Raj K Chandaria
 Chairman & Managing Director

Place : Mumbai
 Date : August 7, 2025

B.C. POWER CONTROLS LIMITED
 CIN: L31300DL2008PL179414
 Regd. Office: 7A/39, WEA Channa Market, Karol Bagh, New Delhi-110005
 Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of quarterly/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place : New Delhi
 Date : 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of quarterly/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place : New Delhi
 Date : 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
 Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi- 682036, Kerala, India
 CIN: L25111KL1959PLC009300
 Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
 Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

Sl. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,885.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
 Sd/-
ONKAR KANWAR
 CHAIRMAN

Place : New Delhi
 Date : August 7, 2025

IndusInd Bank
IndusInd Bank Limited
 CIN: L65191PN1994PLC076333
 Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
 Tel.: (020) 6901 9000
 Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
 E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/ MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) as on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

- The Members will not be able to cast their vote electronically beyond the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.
- Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.
- Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.
- Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.
- Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.
- Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre - Senior Manager at evoting@nsdl.com.

The Results of the e-Voting shall be declared and submitted to the Stock Exchanges, within two working days of the conclusion of the Annual General Meeting of the Bank pursuant to Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations').

For IndusInd Bank Limited
 Sd/-
Anand Kumar Das
 Company Secretary
 (F6950)

Place: Mumbai
 Date: August 07, 2025

UPL Limited
 CIN: L24219GJ1985PLC025132
 Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
 Tel.: +91 260-2432716 | Email: uplinvestors@upl-ltd.com | Website: www.upl-ltd.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from **July 7, 2025 till January 6, 2026**.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents process/or otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall be included in demat form after following due process for transfer-umdemat.

Eligible investors may re-lodge their earlier requests with the **Registrar and Share Transfer Agent (RTA)** of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at: **MUFG Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India. Tel. No.: +91 8108114949, E-mail: ml.helpdesk@in.mpmis.mufig.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUFG Intime India Private Limited. The Company's website www.upl-ltd.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
 Sd/-
Sandeep Deshmukh
 Company Secretary & Compliance Officer
 (ACS 10946)

Place: Mumbai
 Date: August 08, 2025

LERTHAI FINANCE LIMITED
 CIN: L65100KA1979PLC061580
 Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
 E-mail id: company@lertthai.com, Website: http://www.lertthai.com/

NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

- The 46th Annual General Meeting ("AGM") of the members of Lertthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.
- The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.
- In compliance with the circulars, the Electronic copy of Notice of AGM and Annual report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lertthai.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: https://instavote.lintime.co.in. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).
- Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the business as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").
- The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.
- Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website https://instavote.lintime.co.in and logging-in by using your existing user ID and password.
- In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and instavote e-voting manual available at https://instavote.lintime.co.in or write an e-mail to instameet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
 For Lertthai Finance Limited
 Sd/-
Sneha Khandelwal
 Company Secretary and Compliance Officer

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Mahagun (India) Private Limited
2. Date of incorporation of corporate debtor	26.09.1995
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC027252
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-227, Vivek Vihar, Phase 1, East Delhi, Delhi-110095. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Wazirpur, Ghazabad, Uttar Pradesh, 201010
6. Insolvency commencement date in respect of corporate debtor	05.08.2025 (Order copy Received on 06.08.2025)
7. Estimated date of closure of insolvency resolution process	01.02.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Babulal Agarwal Registration No: IBI/PA001/IP-P00980/2017-2018/11613
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 Email: manojagarwal20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At, 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. Email: crp.mahagun@gmail.com
11. Last date for submission of claims	19.08.2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Class of Creditors - Allotees under Real Estate Project
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1) Name: Vikas Kumar Gang Reg No.: IBI/PA-002/IP-N00738/2018-2019/12291 2) Name: Mohit Goyal Reg No.: IBI/PA-001/IP-P-02395/2021-2022/13636 3) Name: Mohit Chawla Reg No.: IBI/PA-001/IP-P00524/2017-2018/10949
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://bbi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19s6zFukh1WSgP41Q2iWJvJ3zywOMPVhsp-sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112/NDI/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 30.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall identify its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allotees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Babulal Agarwal Interim Resolution Professional
 Reg No. IBI/PA001/IP-P00980/2017-2018/11613
Authorisation for assignment(AFA): AA1/11613/02/311225/107996
Validity for Authorisation of Assignment: 31.12.2025
Address Registered with IBI: Office No. 4, First Floor, Hotel Citi Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
Correspondence Address: Finvin Turnaround Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Reg Email: manojagarwal20@gmail.com
Process Specific Email Id for correspondence: crp.mahagun@gmail.com
 Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
 Regd. Office: 502, Skyton, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
 Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
 Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
 E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1956PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
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7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹ 1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under:

(₹ in Lakh)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
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3	Net Profit/(Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Notes: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
 Sd/-
Raj K Chandaria
 Chairman & Managing Director

Place: Mumbai
 Date: August 7, 2025

B.C. POWER CONTROLS LIMITED
 CIN: L31300DL2008PLC179414
 Regd. Office: 7A/39, WEA Channa Market, Karol Bagh, New Delhi-110005
 Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of format of quarterly/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place: New Delhi
 Date: 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of format of quarterly/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
 Sd/-
CHANDER SHEKHAR JAIN
 MANAGING DIRECTOR
 DIN -08639491

Place: New Delhi
 Date: 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
 Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi-682036, Kerala, India
 CIN: L25111KL1959PLC009300
 Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
 Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

Sl. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
 Sd/-
ONKAR KANWAR
 CHAIRMAN

Place: New Delhi
 Date: August 7, 2025

IndusInd Bank
IndusInd Bank Limited
 CIN: L65191PN1994PLC076333
 Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
 Tel.: (020) 6901 9000
Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/ MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUFG Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

- The Members will not be able to cast their vote electronically beyond the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.
- Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.
- Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.
- Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.
- Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.
- Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre - Senior Manager at evoting@nsdl.com.

The Results of the e-Voting shall be declared and submitted to the Stock Exchanges, within two working days of the conclusion of the Annual General Meeting of the Bank pursuant to Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations').

For IndusInd Bank Limited
 Sd/-
Anand Kumar Das
 Company Secretary
 (F6950)

Place: Mumbai
 Date: August 07, 2025

UPL Limited
CIN: L24219GJ1985PLC025132
Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
Tel.: +91 260-2432716 | Email: upl.investors@upl-fid.com | Website: www.upl-fid.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/CI/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from July 7, 2025 till January 6, 2026.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents process/or otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall only be issued in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the Registrar and Share Transfer Agent (RTA) of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at : **MUGF Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India, Tel. No.: +91 8108114949, E-mail: mt.helpdesk@in.mgms.mugf.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUGF Intime India Private Limited. The Company's website www.upl-fid.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
Sd/-
Sandeep Deshmukh
Company Secretary & Compliance Officer
(ACS 10946)
Place: Mumbai
Date: August 08, 2025

LERTHAI FINANCE LIMITED
CIN: L65100KA1979PC061580
Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
E-mail id- company@lertthai.com, Website http://www.lertthai.com/
NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

- The 46th Annual General Meeting ("AGM") of the members of Lertthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In Compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.
- The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.
- In compliance with the circulars, the Electronic copy of Notice of AGM and Annual report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lertthai.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: https://instavote.lintime.co.in. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).
- Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the businesses as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").
- The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.
- Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website https://instavote.lintime.co.in and logging-in by using your existing user ID and password.
- In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and instavote e-voting manual available at https://instavote.lintime.co.in or write an e-mail to instameet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
For Lertthai Finance Limited
Sd/-
Sneha Khandelwal
Company Secretary and Compliance Officer

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Mahagun (India) Private Limited
2. Date of incorporation of corporate debtor	26.09.1995
3. Authority under which corporate debtor is incorporated / registered.	RCC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC072752
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-227, Vivek Vihar, Phase 1, East Delhi, Delhi-110026. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Vashi, Ghatsabai, Uttar Pradesh, 201010
6. Insolvency commencement date in respect of corporate debtor	05.08.2025 (Order copy Received on 06.08.2025)
7. Estimated date of closure of insolvency resolution process	01.02.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Babulaj Agarwal Registration No.: IBI/PA001/IP-P00980/2017-2018/11613
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 E-mail: manojagarwal20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At: 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. E-mail: crp.mahagun@gmail.com
11. Last date for submission of claims	19.08.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class of Creditors - Allottees under Real Estate Project
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1) Name: Vikas Kumar Garg Reg No.: IBI/PA-002/IP-N00738/2018-2019/12291 2) Name: Mohit Goyal Reg No.: IBI/PA-001/IP-P02395/2021-2022/13636 3) Name: Mohit Chawla Reg No.: IBI/PA-001/IP-P00524/2017-2018/10949
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19e6cFukh1WSgP41Q2iWuJ3yWv0MPVnsp-sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112(ND)/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Manoj Kumar Babulaj Agarwal Interim Resolution Professional
Reg No. IBI/PA001/IP-P00980/2017-2018/11613
Authorisation for assignments(AFA): AA1/11613/02/311225/107996
Validity for Authorisation of Assignment: 31.12.2025
Address Registered with IBI: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
Correspondence Address: Finvin Turnaround Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Reg Email Id: manojagarwal20@gmail.com
Process Specific Email Id for correspondence: crp.mahagun@gmail.com
Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
Regd. Office: 502, Skylon, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1956PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/ year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/ year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/ year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/ year [Comprising Profit for the period/ year (after tax) and Other Comprehensive Income (after tax)]	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under :

(₹ in Lakh)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/(Loss) for the period/ year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/(Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Note: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
Raj K Chandaria
Chairman & Managing Director
Place : Mumbai
Date : August 7, 2025

B.C. POWER CONTROLS LIMITED
CIN: L31300DL2008PLC179414
Regd. Office: 7A/39, WEA Chhanna Market, Karol Bagh, New Delhi-110005
Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95, Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes : The above is an extract of the detailed format of format of quarter/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN -08639491
Place : New Delhi
Date : 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes : The above is an extract of the detailed format of format of quarter/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN -08639491
Place : New Delhi
Date : 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi-682036, Kerala, India
CIN: L25111KL1959PLC009300
Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

Sl. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
Sd/-
ONKAR KANWAR
CHAIRMAN
Place : New Delhi
Date : August 7, 2025

**IndusInd Bank
IndusInd Bank Limited**

CIN: L65191PN1994PLC076333
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
Tel.: (020) 6901 9000
Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/MUGF Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) as on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUGF Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

- The Members will not be able to cast their vote electronically beyond the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.
- Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.
- Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.
- Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.
- Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.
- Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre - Senior Manager at evoting@nsdl.com.

The Results of the e-Voting shall be declared and submitted to the Stock Ex

UPL Limited
CIN: L24219GJ1985PLC025132
Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
Tel.: +91 260-2432716 | Email: upl.investors@upl-fid.com | Website: www.upl-fid.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/CIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from July 7, 2025 till January 6, 2026.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents process/or otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall only be issued in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the Registrar and Share Transfer Agent (RTA) of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at : **MUGF Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India, Tel. No.: +91 8108114949, E-mail: mt.helpdesk@in.mgms.mugf.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUGF Intime India Private Limited. The Company's website www.upl-fid.com, has been updated with the details regarding the opening of this Special window and further updates if any, shall be uploaded thereon.

For UPL Limited
Sd/-
Sandeep Deshmukh
Company Secretary & Compliance Officer
(ACS 10946)
Place: Mumbai
Date: August 08, 2025

LERTHAI FINANCE LIMITED
CIN: L65100KA1979PC061580
Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore-560001. Phone: 080-4277 7800
E-mail id- company@lertthai.com, Website <http://www.lertthai.com>/
NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

1. The 46th Annual General Meeting ("AGM") of the members of Lertthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In Compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.

2. The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.

3. In compliance with the circulars, the Electronic copy of Notice of AGM and Annual report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lertthai.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: <https://instavote.lintime.co.in>. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).

4. Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the businesses as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").

5. The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.

6. Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website <https://instavote.lintime.co.in> and logging-in by using your existing user ID and password.

7. In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and instavote e-voting manual available at <https://instavote.lintime.co.in> or write an e-mail to instameet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
For Lertthai Finance Limited
Sd/-
Sneha Khandelwal
Company Secretary and Compliance Officer

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Mahagun (India) Private Limited
2. Date of incorporation of corporate debtor	26.09.1995
3. Authority under which corporate debtor is incorporated / registered.	RCC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC072752
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-227, Vivek Vihar, Phase 1, East Delhi, Delhi-110026. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Vashi, Ghatsabadi, Uttar Pradesh, 201010
6. Insolvency commencement date in respect of corporate debtor	05.08.2025 (Order copy Received on 06.08.2025)
7. Estimated date of closure of insolvency resolution process	01.02.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Kumar Babulaj Agarwal Registration No.: IBI/PA001/IP-P00980/2017-2018/11613
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 E-mail: manojagarwal20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At: 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. E-mail: corp.mahagun@gmail.com
11. Last date for submission of claims	19.08.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class of Creditors - Allottees under Real Estate Project
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1) Name: Vikas Kumar Garg Reg No.: IBI/PA-002/IP-N00738/2018-2019/12291 2) Name: Mohit Goyal Reg No.: IBI/PA-001/IP-P02395/2021-2022/13636 3) Name: Mohit Chawla Reg No.: IBI/PA-001/IP-P00524/2017-2018/10949
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibi.gov.in/en/home/downloads b. Link: https://drive.google.com/drive/folders/19e6cFukh1WSgP4N1Q2wUuJ3yvwOMPvNusp-sharing

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112(ND)/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Manoj Kumar Babulaj Agarwal Interim Resolution Professional
Reg No. IBI/PA001/IP-P00980/2017-2018/11613
Authorisation for assignment(AFA): AA1/11613/02/311225/107996
Validity for Authorisation of Assignment: 31.12.2025
Address Registered with IBI: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
Correspondence Address: Finvin Turnaround Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Reg Email Id: manojagarwal20@gmail.com
Process Specific Email Id for correspondence: corp.mahagun@gmail.com
Date: 07.08.2025, Place: Pune

AEGIS LOGISTICS LIMITED
Regd. Office: 502, Skylon, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090GJ1956PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/ year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/ year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/ year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/ year [Comprising Profit for the period/ year (after tax) and Other Comprehensive Income (after tax)]	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under :

(₹ in Lakh)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	Audited	Unaudited	Audited
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/(Loss) for the period/ year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/(Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Note: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
Raj K Chandaria
Chairman & Managing Director
Place : Mumbai
Date : August 7, 2025

B.C. POWER CONTROLS LIMITED
CIN: L31300DL2008PLC179414
Regd. Office: 7A/39, WEA Chhanna Market, Karol Bagh, New Delhi-110005
Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes : The above is an extract of the detailed format of format of quarter/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN -08639491
Place : New Delhi
Date : 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes : The above is an extract of the detailed format of format of quarter/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL- www.bseindia.com) and also on website of the Company- www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN -08639491
Place : New Delhi
Date : 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi-682036, Kerala, India
CIN: L25111KL1959PLC009300
Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

SL. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
		(UNAUDITED)	(UNAUDITED)	(AUDITED)
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com)) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
Sd/-
ONKAR KANWAR
CHAIRMAN
Place : New Delhi
Date : August 7, 2025

IndusInd Bank
IndusInd Bank Limited
CIN: L65191PN1994PLC076333
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
Tel.: (020) 6901 9000

Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raja Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/MUGF Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) as on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant(DP)/MUGF Intime India Private Limited' (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

UPL
CIN: L24219G1959PLC025132
Regd. Office: 3-11, G.I.D.C., Vapi, Valsad-396195, Gujarat.
Tel.: +91 260-2432716 | E-mail: upl.investors@upltd.com | Website: www.upl-ttd.com

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PI/CIR/2025/97 dated July 2, 2025, investors of the Company are hereby informed that a **Special Window** for re-lodgement of transfer requests of physical shares has been opened for a period of **six (6) months**, i.e., from July 7, 2025 till January 6, 2026.

Pursuant to the said Circular, investors who had submitted transfer requests for physical shares prior to April 1, 2019 (the date from which transfer of securities in physical form was discontinued) and whose request were rejected or returned due to deficiencies in documents process/otherwise, are now provided an opportunity to re-lodge transfer requests.

Investors are hereby also informed that pursuant to the said Circular, the Securities re-lodged for transfer including those request that are pending with the Company/RTA, as on date shall only be issued in demat form after following due process for transfer-cum-demat.

Eligible investors may re-lodge their earlier requests with the **Registrar and Share Transfer Agent (RTA)** of the Company along with requisite documents and rectifying deficiency, if any, during the aforementioned Special Window period and may send the documents to the RTA at: **MUFG Intime India Private Limited**, Unit: UPL Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra, India, Tel. No.: +91 8108114949, E-mail: rt.helphdesk@in.mgms.mufg.com

In case of any queries or any clarification/assistance in this regard, the concerned investors are requested to contact RTA of the Company i.e. MUFG Intime India Private Limited. The Company's website www.upl-ttd.com, has been updated with the details regarding the opening of this Special Window and further updates if any, shall be uploaded thereon.

For UPL Limited
Sd/-
Sandeep Deshmukh
Company Secretary & Compliance Officer
(ACS 10946)
Place: Mumbai
Date: August 08, 2025

AEGIS LOGISTICS LIMITED
CIN: L63090G1959PLC001032
Regd. Office: 502, Skyton, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.
Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.
Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777
E-mail: aegis@aegisindia.com • Website: www.aegisindia.com • CIN: L63090G1959PLC001032

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(₹ in Lakh except per share data)

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
1	Revenue from operations	1,71,941	1,70,504	1,60,134	6,76,379
2	Net Profit for the period/ year (before Tax, Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
3	Net Profit for the period/ year before tax (after Exceptional and/or Extraordinary items)	22,790	38,102	20,768	98,882
4	Net Profit for the period/ year after tax (after Exceptional and/or Extraordinary items)	17,536	31,781	15,806	78,741
5	Total Comprehensive Income for the period/ year [Comprising Profit for the period/ year (after tax) and Other Comprehensive Income (after tax)]	17,523	31,776	15,761	78,665
6	Equity Share Capital	3,510	3,510	3,510	3,510
7	Other Equity as shown in the Audited Balance Sheet				4,59,572
8	Earnings Per Share (of ₹1/- each) (for continuing and discontinued operations)				
	Basic (in ₹)	3.74	8.02	3.75	18.90
	Diluted (in ₹)	3.74	8.02	3.75	18.90

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2025 is as under:

Sr. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
1	Revenue from operations	83,661	91,425	73,213	2,97,678
2	Net Profit/ (Loss) for the period/ year before tax (after Exceptional and/or Extraordinary items)	9,355	26,844	22,034	67,776
3	Net Profit/ (Loss) for the period/ year after tax (after Exceptional and/or Extraordinary items)	6,918	22,564	16,541	52,900
4	Total Comprehensive Income for the period/ year	6,899	22,535	16,526	52,825

Note: The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the Stock Exchange and company websites. (URL - www.bseindia.com, www.nseindia.com or www.aegisindia.com). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board
Aegis Logistics Limited
Raj K Chandaria
Chairman & Managing Director
Place : Mumbai
Date : August 7, 2025

B.C. POWER CONTROLS LIMITED
CIN: L31900DL2008PLC179414
Regd. Office: 7A/39, WEA Channa Market, Karol Bagh, New Delhi-110005
Website: www.bcpowercontrols.com, E-mail: info@bonlongroup.com, Tel: 011-47532792-95 Fax: 011-47532798

Extract of Standalone Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended 30.06.2025	Quarter ended 31.03.2025	Quarter ended 30.06.2024	Year Ended 31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.65	(45.05)	60.16	105.68
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.91	(33.71)	45.02	79.04
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.91	(33.71)	45.02	79.04
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4,144.86
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of format of quarter/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL - www.bseindia.com) and also on website of the Company - www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN - 08639491
Place : New Delhi
Date : 07.08.2025

Extract of Consolidated Un-audited Financial Results for the Quarter and Period Ended June 30, 2025

(₹ in Lakhs except per share data)

Sl. No.	Particulars	Quarter ended 30.06.2025	Quarter ended 31.03.2025	Quarter ended 30.06.2024	Year Ended 31.03.2025
		(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1	Total Income from Operations	1,690.88	1,965.01	2,037.49	9,619.68
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	14.68	(45.20)	60.16	105.53
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.95	(33.87)	45.02	78.89
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.95	(33.87)	45.02	78.89
6	Equity Share Capital	1,396.00	1,396.00	1,396.00	1,396.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				4,144.70
8	Earnings Per Share (of ₹ 02/- each) (for continuing and discontinued operations)				
	(a) Basic (in ₹)	0.02	(0.05)	0.06	0.11
	(b) Diluted (in ₹)	0.02	(0.05)	0.06	0.11

Notes: The above is an extract of the detailed format of format of quarter/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites. (URL - www.bseindia.com) and also on website of the Company - www.bcpowercontrols.com

For and on behalf of the Board of Directors
For B.C. POWER CONTROLS LIMITED
Sd/-
CHANDER SHEKHAR JAIN
MANAGING DIRECTOR
DIN - 08639491
Place : New Delhi
Date : 07.08.2025

"IMPORTANT"

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PTL Enterprises Limited
Regd. Office: 3rd Floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi- 682036, Kerala, India
CIN: L25111KL1959PLC009300
Website: www.ptlenterprise.com, Email: investors@ptlenterprise.com
Tel: (0484) - 4012046, 4012047

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

₹ LAKHS

Sl. No.	PARTICULARS	QUARTER ENDED		YEAR ENDED
		30.06.2025	30.06.2024	31.03.2025
1	Total income from operations	1,608.31	1,608.31	6,434.11
2	Net profit for the period (before tax & exceptional items)	1,301.65	1,274.40	5,783.58
3	Net profit for the period before tax (after exceptional items)	1,301.65	1,274.40	5,783.58
4	Net profit for the period after tax (after exceptional items)	922.08	523.05	3,629.51
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,023.25	7,685.58	3,067.81
6	Paid-up equity share capital (equity shares of ₹ 1 each)	1,323.77	1,323.77	1,323.77
7	Reserves excluding revaluation reserves			54,222.49
8	Earnings per share (of ₹ 1 each) (not annualised)			
	Basic (₹)	0.70	0.40	2.74
	Diluted (₹)	0.70	0.40	2.74

The above is an extract of the detailed format of quarter ended June 30, 2025 financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the quarter ended June 30, 2025 financial results are available on the stock exchange websites (National Stock Exchange of India Limited (www.nseindia.com) & BSE Limited (www.bseindia.com) and on the Company's website (www.ptlenterprise.com/announcement.html#). The same can also be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of
PTL ENTERPRISES LTD.
Sd/-
ONKAR KANWAR
CHAIRMAN
Place : New Delhi
Date : August 7, 2025

IndusInd Bank
IndusInd Bank Limited
CIN: L65191PN1994PLC076333
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune - 411 001;
Tel.: (020) 6901 9000
Secretarial & Investor Services Cell: Building no 7, Ground Floor, Solitaire, Corporate Park, 167, Guru Hargovindji Marg, Andheri (East), Mumbai - 400 093. Tel.: (022) 6641 2487 / 2359
E-mail: investor@indusind.com, Website: www.indusind.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO THE MEMBERS

NOTICE is hereby given that the 31st (Thirty-First) Annual General Meeting ('AGM') of the Members of IndusInd Bank Limited (the 'Bank') will be held on **Friday, August 29, 2025 at 2:00 p.m., at Hotel Sheraton Grand, Raju Bahadur Mill Road, Pune - 411 001, Maharashtra.**

The Bank has, on August 07, 2025, sent the Notice of the AGM and Integrated Annual Report along with e-voting instructions through electronic mode, to those Members whose e-mail IDs were registered with the Bank/MUFG Intime India Private Limited (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank/Depository Participant(s) as on Friday, July 25, 2025.

The Notice of the AGM, indicating inter alia, the process and manner of e-Voting and the Integrated Annual Report for the Financial Year 2024-2025 are also available on the Bank's website at www.indusind.com and on the website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the National Securities Depositories Limited's (NSDL) website at www.evoting.nsdl.com.

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') (as amended), and the Circulars issued by the Ministry of Corporate Affairs, the Bank will be providing its Members with the facility to exercise their right to vote by electronic means (e-Voting) through Remote e-Voting Platform of National Securities Depository Limited (NSDL), for the business to be transacted at the AGM. In addition to this, the facility for voting through Electronic Voting System shall also be made available at the AGM, to enable the Members to cast their votes electronically, who have not casted their vote prior to the AGM by remote e-voting.

A letter providing web-link and QR Code for accessing the Integrated Annual Report for financial year 2024-25 and the Notice of the ensuing AGM, is being sent by post to those Members who have not registered their e-mail address with their respective Depository Participant (DP)/MUFG Intime India Private Limited (Formerly 'Link Intime India Private Limited') ('RTA') of the Bank.

The remote e-voting shall be available during the following period:

EVEN	134874
Cut-off date for determining eligibility to vote	Friday, August 22, 2025
Commencement of remote e-voting period	Tuesday, August 26, 2025 at 9:00 a.m.
End of remote e-voting period	Thursday, August 28, 2025 at 5:00 p.m.

The Members will not be able to cast their vote electronically beyond the date and time mentioned above and the Remote e-Voting shall be disabled for voting by NSDL thereafter.

Members who have not cast their votes through Remote e-Voting may cast their votes through Electronic Voting System available at the AGM, to enable the Members to cast their votes electronically.

Members who have already cast their vote through Remote e-Voting may participate in the AGM but shall not be entitled to cast their vote again.

Voting Rights of the Members shall be in proportion to their share in the Paid-up Equity Share Capital of the Bank as on the cut-off date i.e., Friday, August 22, 2025 for the purpose of casting the vote through Remote e-voting.

Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., Friday, August 22, 2025 shall be entitled to avail the facility of e-Voting.

Any person who acquires shares and becomes a Member of the Bank after dispatch of the Notice and holds shares of the Bank as on the cut-off date, i.e., Friday, August 22, 2025, may obtain the Login ID and Password for e-Voting by sending an e-mail request to NSDL at evoting@nsdl.com mentioning his / her Folio No. / DP ID and Client ID. Members who are already registered with NSDL for Remote e-Voting can use their existing User ID and Password for casting their votes.

Members, who are holding shares in physical form or who have not registered their email address are requested to refer to the notice of the Annual General Meeting for the process to be followed for casting their vote through remote e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre - Senior Manager at evoting@nsdl.com.

The Results of the e-Voting shall be declared and submitted to the Stock Exchanges, within two working days of the conclusion of the Annual General Meeting of the Bank pursuant to Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations').

For IndusInd Bank Limited
Sd/-
Anand Kumar Das
Company Secretary
(F6950)
Place: Mumbai
Date: August 07, 2025

LERTHAI FINANCE LIMITED
CIN: L65100KA1979PLC061580
Regd Office: Office No. 312/313, Third Floor, Barton Centre, Mahatma Gandhi Road, Bangalore- 560001, Phone: 080-4277 7800
E-mail id - company@lerthai.com, Website http://www.lerthai.com/

NOTICE OF THE 46TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INSTRUCTIONS

NOTICE is hereby given that:

- The 46th Annual General Meeting ("AGM") of the members of Lertthai Finance Limited will be held on **Tuesday, 9th September, 2025** at 11:30 a.m. IST through Video Conferencing / Other Audio Visual Means ("VC"). In compliance with the general circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India ("SEBI") companies are allowed to hold AGM through VC without the physical presence of the Members at a common venue.
- The Register of members and Share transfer books of the Company will remain closed from September 3, 2025 to September 9, 2025 (both days inclusive) for the purpose of 46th AGM.
- In compliance with the circulars, the Electronic copy of Notice of AGM and Annual Report for Financial Year 2024-25 has been sent by e-mail on August 6, 2025 to those members who have registered their e-mail ID's with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.lerthai.com, website of BSE at www.bseindia.com and website of MUFG Intime India Pvt. Ltd.: <https://instavote.lintime.com.in>. A letter providing the web-link for accessing the notice and annual report for FY 2024-25 was dispatched on 6th August 2025 to those shareholders who have not registered their email address with the Company/Depository Participant(s).
- Shareholders holding shares either in physical mode or dematerialized form, as on the cut-off date i.e. September 2, 2025, may cast their vote electronically on the business as set forth in the AGM Notice through electronic voting system of MUFG Intime India Pvt. Ltd. ("remote e-voting").
- The remote e-voting period commences on September 6, 2025 at 9:00 am and ends on September 8, 2025 at 5:00 pm. During this period the members of the Company holding shares in the physical or electronic form as on cut off date i.e. September 2, 2025 may cast their votes electronically.
- Any person who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on cut off date i.e. September 2, 2025. You can accord your assent/dissent by accessing the website <https://instavote.lintime.com.in> and logging-in by using your existing user ID and password.
- In case of any queries or issues relating to e-voting or attending the AGM please refer the FAQs and Instavote e-voting manual available at <https://instavote.lintime.com.in> or write an e-mail to instameet@linkintime.co.in or call on 022-49186175.

Date: 08-08-2025
Place: Bangalore
For Lertthai Finance Limited
Sd/-
Sneha Khandelwal
Company Secretary and Compliance Officer

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAGUN (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

- Name of corporate debtor: Mahagun (India) Private Limited
- Date of incorporation of corporate debtor: 26.09.1995
- Authority under which corporate debtor is incorporated / registered: ROC Delhi
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U74899DL1995PTC027252
- Address of the registered office and principal office (if any) of corporate debtor: Registered Office: C227, Vitek Vihar, Phase 1, East Delhi, Delhi-110095. Principal Office: Mahagun Metro Mall, VC-3, Sector 3, Vasant, Ghazabod, Uttar Pradesh, 201010
- Insolvency commencement date in respect of corporate debtor: 05.08.2025 (Order copy Received on 06.08.2025)
- Estimated date of closure of insolvency resolution process: 01.02.2026
- Name and registration number of the insolvency professional acting as interim resolution professional: Name: Manoj Kumar Babulal Agarwal Registration No: IBI/PA001/IP-P00980/2017-2018/11613
- Address and email of the interim resolution professional, as registered with the Board: Address: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018 Email: manojagarwal20@gmail.com
- Address and email to be used for correspondence with the interim resolution professional: Address: Finin Turnaround Restructuring Private Limited Situated At: 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. Email: cirp.mahagun@gmail.com
- Last date for submission of claims: 19.08.2025
- Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional: Class of Creditors - Alikees under Real Estate Project
- Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class): 1) Name: Vekas Kumar Gang Reg No: IBI/PA002/IP-N00738/2018-2019/12291 2) Name: Mohit Goyal Reg No: IBI/PA001/IP-P02395/2021-2022/13636 3) Name: Mohit Chawla Reg No: IBI/PA001/IP-P00524/2017-2018/10949
- (a) Relevant Forms and (b) Details of authorized representatives are available at: a. Web link: <https://ibi.gov.in/en/home/downloads> b. Link: <https://drive.google.com/drive/folders/19a52Fukh1W5g841Q2iWuU3zyvGMPV4usp=sharing>

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Mahagun (India) Private Limited in IB - 112(ND)/2025 on 05.08.2025 (Order Copy Received on 06.08.2025). The creditors of Mahagun (India) Private Limited, are hereby called upon to submit their claims with proof on or before 19.08.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Alikees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Babulal Agarwal Interim Resolution Professional
Reg No. IBI/PA001/IP-P00980/2017-2018/11613
Authorisation for assignment(AFA): AA1/11613/02/311225/107996
Validity for Authorisation of Assignment: 31.12.2025
Address Registered with IBI: Office No. 4, First Floor, Hotel Cit Pride, Behind Ambedkar Statue, Pimpri, Pune, Maharashtra-411018
Correspondence Address: Finin Turnaround Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Reg Email Id: manojagarwal20@gmail.com
Process Specific Email Id for correspondence: cirp.mahagun@gmail.com
Date: 07.08.2025, Place: Pune